

(A/W)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Review Application No.51 of 1990(L)

In

Registration O.A. No.792 of 1986

Bachan Ram Applicant

Versus

Union of India & Others Respondents

Hon. Mr. Justice K. Nath, V.C.
Hon. Mr. K.J. Raman, Member (A)

(By Hon. Mr. Justice K. Nath, V.C.)

This is an application for review of our judgement dated 19.12.89 whereby the applicant's regular Civil Suit to quash the penalty order of withholding one increment for a period of one year without cumulative effect in consequence of a departmental enquiry was dismissed.

2. We have carefully gone through the contents of the review application and we find that the points raised therein were considered in the judgement under review. The submissions are merely in the nature of arguments for an appeal rather than for rectification of any error apparent on the face of the record. The review application has no substance and is dismissed.


Member (A)


Vice Chairman

Dated the 4th Oct., 1990.

RKM